

- (5) Uttar Pradesh State Bridge Corporation (UPSBC);
- (6) Uttar Pradesh Rajkiya Niraman Nigam Ltd;
- (7) National Building Construction Corporation;
- (8) National Projects Construction Corporation;
- (9) Hindustan Steel Works Construction Ltd.;
- (10) Bridge & Roof Company (India) Ltd.;
- (11) Hindustan Prefab Ltd.; and
- (12) Indian Road Construction Ltd.
- (b) As reported by EXIM Bank of India, contracts secured by the above companies in the Arab region during the period April 90 to January 93 are listed below:

<i>Company</i>	<i>No./Year of Contract</i>	<i>Country in which secured</i>
Uttar Pradesh State Bridge Corporation	1/1991-92	Yemen
Indian Railway Construction company	1/1991-92	Saudi Arabia

### US Investments and Collaborations

2575. SHRI SHRAVAN KUMAR PATEL: Will the Minister of COMMERCE be pleased to state:

(a) whether a delegation of U.S. business executives visited India recently; and

(b) if so, the details of proposals for U.S. investments and collaborations discussed/ finalized during the visit?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. No specific proposal for US investments and collaborations was discussed/ finalised.

### Reduction in Defence Budget

2576. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been a reduction in the Defence Budget over the years, in real

terms, taking 1 April, 1988 as base;

(b) if so, the details thereof for the last three years; and

(c) the percentage of Budget utilised for pay and pension and for modernisation of defence forces, separately, during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTER OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). There are no established criteria for measuring annual budgetary allocations in real terms. The net Defence expenditure has been increasing from year to year, as shown below:

(Rs. in crores)

<i>Year</i>	<i>Net Defence Expenditure</i>
1988-89	13341.02
1989-90	14416.17
1990-91	15426.48
1991-92	16347.04
1992-93 (Revised Estimates)	17500.00

(c) The net expenditure on pay and allowance amounted to 32.7% in 1990-91, 34.1% in 1991-92 and 36.2% in 1992-93 (Revised Estimates), of the Defence expenditure.

Expenditure on Defence Pensions is not a part of Defence Budget. It is covered under the Civil Estimates. While there are no separate/specific budgetary heads for expenditure on the modernisation of defence forces, the Capital expenditure incurred by the Defence Services, representing outlays on the acquisition of durable assets like Aircraft, Ships, Heavy and Medium Vehicles etc. during the last three years was as follows:-

	<i>(Rs. in crores)</i>
1990-91	4552.35
1991-92	4905.43
1992-93 (Revised Estimates)	5138.34

#### **Container Terminal at Cochin Port**

2577. SHRI V. S. VIJAYARAGHAVAN:  
SHRI KODIKKUNIL SURESH

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the progress made so far in respect of commissioning container transshipment terminal at Vallarpadam in Cochin;

(b) the details of foreign assistance likely to be taken; and

(c) the time by which it is likely to be commissioned?

THE MINISTER OF STATE OF THE  
MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER): (a) The proposal for establishing the container transshipment terminal has been advertised for obtaining private participation.

(b) and (c). As the details of the scheme have not yet been finalised, it is not possible to indicate these details at this stage.

#### **Export Units**

2578. SHRI PRAFUL PATEL: Will the Minister of COMMERCE be pleased to state:

(a) the norms laid down for monitoring the functioning of export units;

(b) whether the Government have issued show cause notice to a large number of export units which have not fulfilled export obligations under the advance licensing scheme;

(c) if so, the details thereof and the total loss in term of foreign exchange due to that; and

(d) the action taken to expedite the processing of the pending cases?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (d). The Functioning of export units is not monitored. However, export obligations imposed under Advance Licensing Scheme are monitored by the various Licensing Authorities. A preliminary assessment indicates that since the inception of the Scheme, Show Cause Notices have been issued in only about 6.15% of the No. of licences issued. These Show Cause Notices are issued not only in cases where exporting units fail to fulfill export obligation in value terms but also in quantity terms. Further where exporting units submit incomplete documents Show Cause Notices may also be issued. The cases of default in fulfillment of Export Obligation estimated so far, is less than 2% of the No.